

SECTION: XIV
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 845 OF 2016

WITH

PRAYER FOR INTERIM RELIEF

AND

INTERLOCUTORY APPLICATION NO. 1

(Application for condonation of delay in filing SLP)

SUSHILA JETHWANI @ KIRAN KRIPLANI

...PETITIONER

VERSUS

MRS. SUMITA JETHWANI @ BHGHVANTI JETHVANI
& ORS.

...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 11.01.2016, when the Court was pleased to pass the following Order:-

"Issue notice both on the application for condonation of delay as well as on the special leave petition."

It is submitted that as directed above, show cause notice was issued to all the 3 respondents. Mr. Abinash Kumar Sharma, Advocate has filed vakalatnama as well as counter-affidavit on behalf of Respondent Nos. 1 and 2 and same has already been included in SLP books. Respondent No. 3 has refused to accept the notice and service has been recorded as deemed service vide Ld. Registrar's Order dated 11.03.2016. Counsel for the petitioner was being discharged in I.A. No. 4 vide Hon'ble Judge-in-chamber Order dated 01.08.2016.

The matter has been listed before Ld. Registrar Court from time to time and lastly listed on 30.09.2016, when he was pleased to pass the following Order:-

"Respondent nos. 1 and 2 have already filed counter affidavit.

Respondent no.3 has refused to accept the notice as such, his service is deemed to be complete but none has entered appearance.

Registry to process the matter for being listed before the Hon'ble Court as per rules."

Service is complete.

...2/-

The matter above-mentioned is listed before the Hon'ble Court with this Office Report.

DATED THIS THE 14th DAY OF JANUARY, 2017.

ASSISTANT REGISTRAR

COPY TO:

1. Ms. Sushila Jethwani, Petitioner-in-Person
2. Mr. Abinash K. Mishra, Adv. Ch. No.

ASSISTANT REGISTRAR

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